

organisations and the CBDT as the lending cadre controlling authority in respect of the Indian Revenue Service only conveys its 'no objection' for extension of tenure of such officers keeping in view the requirements of the Department. Unless the competent authority decides otherwise, under the existing instructions, the officers concerned will revert back to the cadre on the completion of their extended tenure. CBDT permits deputation beyond the normal tenure only in exceptional circumstances.

Cases pending before Debts Recovery Tribunal

3254. SHRI K.C. KONDAIAH: Will the Minister of FINANCE be pleased to state:

(a) the number of cases filed by various Banks and financial institutions pending before the Debts Recovery Tribunal, Bangalore from Karnataka and Andhra Pradesh by the end of September, 1998;

(b) whether there is any proposal to constitute a separate Debts Recovery Tribunal for Andhra Pradesh to expedite the cases of Karnataka at the DRT, Bangalore; and

(c) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) to (c) The Debts Recovery Tribunal (DRT) Bangalore has reported that up to 30.9.1998, 4971 cases have been filed in this Tribunal by various banks and financial institutions. Out of these, 1656 cases have been disposed off by DRT Bangalore. All these cases relate to the States of Karnataka and Andhra Pradesh. The proposals for establishing DRTs at more places are examined by the Government from time to time after due consideration to operational requirement etc.

Credit to Farmers

3255. SHRI K. YERRANNAIDU: Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Andhra Pradesh has requested for grant of exemption from compliance of section 11 of the Banking Regulation Act, 1949 for District Central Co-operative Banks to enable farmers to obtain credit; and

(b) if so, the action taken by the Government thereon?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) and (b) Yes, Sir. The State Government of

Andhra Pradesh had requested for exemption from compliance of Section 11(1) of Banking Regulation Act, 1949 (As Applicable to Co-operative Societies) in respect of seven District Central Co-operative Banks (DCCBs) in Andhra Pradesh. On the recommendation of the Reserve Bank of India (RBI), Government of India have granted exemption to all seven DCCBs.

Ban by EU for Import of Fish

3256. SHRI R.S. GAVAI:
SHRI BIJOY HANDIQUÉ:

Will the Minister of COMMERCE be pleased to state:

(a) whether European Union proposes to ban import of fish from India because poor labour practice in fish processing;

(b) if so, the details thereof and its impact on export earning of the country; and

(c) the action proposed by the Government to fight back export curbs?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) The European Union (EU) have not informed Government of India about their intention to impose any ban on the import of fish from India on account of the alleged poor labour practices in fish processing.

(b) and (c) Does not arise.

[Translation]

List Released by Germany

3257. SHRI RAJENDRA AGNIHOTRI:
SHRI ANAND RATNA MAURYA:

Will the Minister of FINANCE be pleased to state:

(a) whether Germany has recently released a list of the countries receiving special assistance;

(b) if so, whether India has not been included in the said list whereas the name of India was at the top of the list of the countries receiving economic assistance;

(c) whether the Government have discussed this issue with the Government of Germany; and